## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

O.A.No.881/2001

Dated this Wednesday the 6th Day of March, 2002.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman. Hon'ble Smt. Shanta Shastry, Member (A).

Shivaji Bhalerao residing at Satpur, Swar Babanagar, (Near River), Satpur, Nasik.

.. Applicant.

( By Advocae Shri M.B. Shirsat for Shri R.Dube Pati)

Versus

- 1. Dy. Chief Engineer, Currency Note Press, Nasik Road, Nasik-422 101.
- Chief Engineer, Currency Note Press, Nasik Road, Nasik-422 101.
- 3. The General Manager, Currency Note Press, Nasik Road, Nasik-422 101.
- Union of India, through Secreary, Ministry of Finance, New Delhi.

.. Respondents.

( By Advocate Shri V.S. Masurkar )

ORDER (Oral) { Per : Smt. Shanta Shastry, Member (A) }

Copies of OA have been given to Shri V.S. Masurkar, ld. counsel who is generally appearing on behalf of official respondents.

- 2. We have heard Shri M.B. Shirsat holding the brief of Shri R. Dube Patil, learned counsel for applicant and Shri V.S. Masurkar, learned counsel for respondents.
- In disciplinary proceedings a notice has been 3. to the applicant on 3.11.2000 proposing penalty of withholding next increments for a period of 3 years with cumulative effect. The applicant has given his representation on 6.12.2000. Learned counsel for applicant submits that his representation has not been decided so far. In the facts and circumstances of the case, in our considered view the ends of justice will be met if the respondents are directed to decide the representation expeditiously. We direct accordingly. The respsondents shall decide the representation within a period of 2 months from the date of receipt of a copy of this order. The O.A. is disposed of with no order as to costs.

( Smt.Shanta Shastry )
Member (A)

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( Birendra Dikshit ) Vice Chairman.

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to Applicant Respondent (s)

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